

MR. SPEAKER: You do it in your speech. You bring it to the notice of the House. You have got ample opportunity, but not by this.

SHRI JYOTIRMOY BOSU: When?

MR. SPEAKER: On the External Affairs Ministry's Demands.

SHRI JYOTIRMOY BOSU: That is a long way off.

SHRI INDRAJIT GUPTA: The Minister has not made any statement. Are there some talks going on? No talks are going on, I can assure you. That is my whole point. No talks have gone on for several weeks. Therefore, are they going to make a statement?

MR. SPEAKER: It is up to the Minister. That is what I was told.

SHRI GEORGE FERNANDES: No parleys are going on. You ask the Government to make a statement. Are they prepared to make a statement?

MR. SPEAKER: I had allowed a Calling Attention Motion.

SHRI JYOTIRMOY BOSU: Rs. 132 crores have been lost, Rs. 2 crores a day.

MR. SPEAKER: I had allowed a Calling Attention Motion.

(Interruptions)

MR. SPEAKER: We can think about it. We have discussed the Calling Attention Motion. We can again discuss it. There is nothing. Please sit down.

(Interruptions)

SHRI SUNIL MAITRA: I have given another notice under Speaker's Direction No. 115. Here is a misleading statement by the Finance Minister.....
(Interruptions).

MR. SPEAKER: We will come to that. It is all right.

SHRI SUNIL MAITRA: What is all right?

12.08 hrs.

QUESTION OF PRIVILEGE
AGAINST MINISTER OF ENERGY
(SHRI A. B. A. GHANI KHAN
CHAUDHURI)

MR. SPEAKER: I have to inform the House that on 16th February, 1981, Shri Jyotirmoy Bosu, MP, gave notice of a question of privilege against the Minister of Energy (Shri A. B. A. Ghani Khan Chaudhuri) for giving misleading information regarding his personal bio-data published in "Seventh Lok Sabha Who's Who", describing himself as "Bar-at-Law" and "unmarried".

In this connection, Shri Bosu also enclosed a copy of the judgment of the Election Tribunal, West Bengal, in the case of Majibar Rahman Chaudhury versus Abdul Barkat Ataul Gani, delivered on 4th March, 1953, wherein the election of Shri A. B. A. Ghani Khan Chaudhuri to the State Legislative Assembly of West Bengal was called in question. In that case, while dismissing the election petition, the Election Tribunal, West Bengal, had *inter alia* observed as follows:

"We cannot but strongly condemn the conduct of the respondent for such a false propaganda announcing that he had high personal qualification.

* * * * *

In the present case, judging from all the points of view, we cannot hold that the false propaganda of 'Bar-at-Law' did, as a matter of fact, interfere with the exercise of the electoral right of voting. The Tribunal, accordingly holds that the propagation of the misstatement about the personal qualification of the respondent, though highly objectionable, did not in the eyes of law constitute a corrupt practice within the meaning of section 123(2) of the Representation of the People Act, 1951, and as such no order can be made under section 110 (1) (a) of the said Act."

[Mr. Speaker]

The matter was referred to the Minister of Energy for his comments under my direction. The Ministry of Energy in their reply approved by the Minister stated *inter alia* that supply of wrong information regarding the personal bio-data of Shri A. B. A. Ghani Khan Chaudhuri for publication in "Seventh Lok Sabha Who's Who" was a case of "genuine oversight" for which "regret was also expressed genuinely" by the Minister.

As regards the election petition relating to 1953, the Ministry of Energy *inter alia* stated that "this election petition, which was filed against the Union Energy Minister and which came right upto the Supreme Court was decided in his favour."

It may be mentioned that the matter sought to be raised by Shri Bosu was also raised earlier by Shri Bapusaheb Parulekar on 18th November, 1980, when the Minister of Energy had explained the position and the matter was treated as closed.

I have examined the matter carefully and find that the alleged statements about his bio-data were not made by Shri A. B. A. Ghani Khan Chaudhuri in the House. One of the alleged statements was the subject matter of an election petition while the other statement was published in a book. It is thus clear that no misleading information was given to the House as such and no question of privilege arises in the matter. I do not, therefore, give my consent to raise the matter in the House as a question of privilege under Rule 222.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Let the House know....

(Interruptions)

MR. SPEAKER: Now, Papers laid.
Mr. S. B. Chavan.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF TECHNICAL TEACHERS' TRAINING INSTITUTE EASTERN REGION, CALCUTTA FOR 1978-79 AND A STATEMENT FOR DELAY, ANNUAL ACCOUNTS OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR 1979-80, REVIEWS ON AND ANNUAL ACCOUNTS OF BOARD OF APPRENTICESHIP TRAINING, WESTERN REGION, BOMBAY FOR 1979-80, BOARD OF APPRENTICESHIP TRAINING (SOUTHERN REGION) MADRAS FOR 1979-80 AND BOARD OF APPRENTICESHIP TRAINING (NORTHERN REGION) KANPUR FOR 1978-79

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Eastern Region, Calcutta, for the year 1978-79 along with Audited Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-1967/81].

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80 along with Audit Report thereon.

[Placed in Library. See No. LT-1968/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Western Region, Bombay, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, Western Region, Bombay, for the year 1979-80.

[Placed in Library. See No. LT-1969/81].